

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/20/434/2019

Dated: 10/06/2019

Between

RM Raja Reddy, Gr-C,
S/o. R. Muni Reddy, aged 43 years,
Occ: GDS Branch Postmaster,
17-20, Ramalayam Street,
Thodathara Branch Office,
Chittoor District, Andhra Pradesh.

... Applicant
AND

1. Union of India rep. by
The Chief Postmaster General,
Andhra Pradesh Circle,
Vijayawada - 520 013 A.P.
2. Postmaster General,
Kurnool Region,
Kurnool - 518 001 A.P.
3. The Senior Supdt. of Post Offices,
Chittor Division,
Chittoor - 517 001, A.P.
4. Postmaster,
Chittoor HO,
Chittoor - 517 001, A.P.

... Respondents

Counsel for the Applicant : Mr. B. Gurudas

Counsel for the Respondents : Mr. B. Siva Sankar, Addl. CGSC

CORAM :

Hon'ble Mr. B.V. Sudhakar, Admn. Member

ORAL ORDER
{Per Hon'ble Mr. B.V. Sudhakar, Member (Admn.)}

The applicant is working as Branch Post Master in the respondent organization from 01.07.2002. From 01.07.2014, he was entrusted with the delivery work as well as conveyance of bag, in addition to his Branch Post Master duties. According to Kamalesh Chandra Report On ED Wages, a Combined Duty Allowance has to be given, whenever additional duties are attached to the regular duty. In the present case, the applicant was given the additional work of delivery and bag conveyance. Consequently, based on the recommendations of the one man Committee namely, Kamalesh Chandra Report, the applicant was granted Combined Duty Allowance of Rs.2,340/- from June, 2018 to August, 2018. However, the same was stopped from September, 2018 onwards.

2. The applicant is aggrieved that though the Kamalesh Chandra Report had recommended for payment of Combined Duty Allowance in Annex.I under the heading ‘Combined Duty Allowance’, the matter has been referred to the Regional Office and that on receipt of clarification, he would be informed about the drawl of the Combined Duty Allowance. The applicant has represented to the respondents for drawal of the Combined Duty Allowance on 01.10.2018.

3. Heard Sri B. Gurudas, learned counsel for the applicant and Smt. M. Swarna representing Sri B. Siva Sankar, learned Standing Counsel for the respondents.

4. Keeping the facts stated above in view, the respondents are directed to clarify as to the eligibility of the applicant to draw Combined Duty Allowance, within four weeks. While do so, they have to keep in view the recommendations of Kamalesh Chandra Report, which has been accepted by the Government and decide.

5. With the above directions, the O.A. is disposed of. There shall be no order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

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